LEGISLATIVE COUNCIL OF INDIA

VOL. 5

JAN. - DEC.

1859

P.L.

laid upon the table and referred to the | Punjab regarding the preparation of the Select Committee on the "Indian Penal Code."

Agreed to.

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CIVIL PROCEDURE.

Mr. PEACOCK gave notice that he would this-day three weeks move for the re-committal of the Bill "for simplifying the Procedure of the Courts of Civil Judicature not established by Royal Charter."

The Council adjourned.

Saturday, January 29, 1859.

PRESENT:

The Hon'ble the Chief Justice, Vice President, in the Chair.

E. Currie, Esq., Hon. Lieut .- Gen. Sir | H. B. Harington, Esq., J. Outrain, Hon. H. Ricketts, H. Forbes, Esq., Hon. B. Peacock, and P. W. LeGeyt, Esq., Hon. Sir C. Jackson.

NEW MEMBER.

SIR CHARLES JACKSON was duly sworn, and took his seat as a Legislative Councillor of the Council of India.

MERCHANT SEAMEN.

THE VICE-PRESIDENT read a message informing the Legislative Council that the Governor-General had assented to the Bill "for the amendment of the law relating to Merchant Seamen."

CRIMINAL PROCEDURE.

THE CLERK reported to the Council that he had received, from the Home Department, papers relative to the rules and practice in force in the

Thannah records in Criminal cases.

Mr. PEACOCK moved that the communication be referred to the Select Committees on the Criminal Procedure Bills.

Agreed to.

PRESCRIPTION AND LIMITATION.

THE VICE-PRESIDENT asked the Council to defer the further consideration of the Bill " to provide for the acquirement and extinction of rights by Prescription and for the Limitation of Suits" for a fortnight, as he had not had time and opportunity to consider the proposed amendments, which had only reached him the day before; and as his Honorable and learned friend Sir Charles Jackson and himself had both the Supreme Court and the Insolvent Court to attend to, he feared that he might not be able to attend the next meeting of the Council.

REMOVAL OF PRISONERS.

Mr. CURRIE moved that the Council resolve itself into a Committee of the whole Council on the Bill "to make further provision for the removal of Prisoners;" and that the Committee be instructed to consider the Bill in the amended form in which the Select Committee had recommended it to be passed.

Agreed to.

The Bill was passed through Committee without amendment; and the Council having resumed its sitting, it was reported.

FRAUDULENT TRANSFERS AND SECRET TRUSTS.

MR. LEGEYT moved that the Bill " for the prevention of Fraudulent Transfers of property and of Secret Trusts" be referred to a Select Committee consisting of Mr. Harington, Mr. Forbes, Sir Charles Jackson, and the Mover.

Agreed to.

The Council adjourned.